

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3173
TO BE ANSWERED ON 05.01.2018

INTEGRATED CHILD PROTECTION SCHEME

3173. SHRIMATI REKHA VERMA
SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of Integrated Child Protection Scheme (ICPS) being implemented by the Government for improving the living standards of children in difficult circumstances;
- (b) whether the Government has made available adequate funds for the said scheme and if so, the details of allocated/released and utilised funds along with the number of beneficiary children under the said scheme during each of the last three years and the current year, State/UT-wise;
- (b) if not, the reasons therefor and the time by which the adequate amount is likely to be made available by the Government;
- (d) whether instances of irregularities in implementation of the scheme during the said period has come to the notice of the Government and if so, the details thereof, State/UT-wise along with the action taken in this regard; and
- (e) the corrective measures taken by the Government for effective implementation of said scheme in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) The Ministry of Women and Child Development (MWCD) is implementing a centrally sponsored Integrated Child Protection Scheme (ICPS) (now “Child Protection Services”) for supporting the of children in difficult circumstances, as envisaged under Juvenile Justice (Care and Protection of Children) Act, 2015. The primary responsibility of execution of the Act lies with the State/UTs. However, Central Government is managing ICPS (now “Child Protection Services” under Integrated Child Development Scheme) and providing financial assistance to the States/UTs on sharing pattern for, inter-alia, undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of Child Care Institutions (CCIs). Under the scheme institutional care is provided through CCIs, as a rehabilitative measure. In these CCIs, children are provided age appropriate education either within the institution or outside in a formal education system through convergence with other schemes and programs of the

Government or civil society. Under the non-institutional care component, support is extended for adoption, foster care and sponsorship.

- (b) & (c) State/UT-wise details of funds released to the State Governments/UT administration under Child Protection Services erstwhile ICPS alongwith the utilization of fund and number of beneficiaries reported by State/UTs during each of the last three years and the current year, is **annexed**.
- (d) No irregularities in the functioning of the said scheme have been reported by the State/UTs to the Ministry during the said period.
- (e) The Ministry of Women and Child Development has set up a monitoring system to ensure effective implementation of the scheme. A Project Approval Board (PAB) under the Chairpersonship of Secretary (WCD) has been constituted in the Ministry to scrutinize and approve implementation plans, annual Plans and financial proposals from States/ UTs for release of grants under the scheme. The board also monitors and reviews the progress of implementation of the scheme from time to time. The PAB regularly directs the States/UTs to fill up the vacant positions in service delivery structures under the scheme i.e. State Child Protection Society, District Child Protection Units, State Adoption Resource Agency, Specialised Adoption Agencies, etc.

Annexure referred to in reply to part (b)&(c) of the Lok Sabha Unstarred Question No.3173 for 05.01.2018 raised by Shrimati Rekha Verma and Shrimati Bhavana Pundalikrao Gawali Patil regarding 'Integrated Child Protection Scheme'

State/UT-wise details of funds released to the State Governments/UT administration under ICPS alongwith the utilization of fund and number of beneficiaries reported by State/UTs during each of the last three years and the current year is as follows:

S. No	Name of the States/UTs	2014-15			2015-16			2016-17			2017-18 (as on 31.12.2017)	
		Amount Released	Amount Utilized	Beneficiaries	Amount Released	Amount Utilized	Beneficiaries	Amount Released	Amount Utilized	Beneficiaries	Amount Released	Beneficiaries
1	Andhra Pradesh	301.62	275.24	4797	238.58	500.52	4827	110.74	586.32	4874	1469.88	4874
2	Arunachal Pradesh	130.68	84.17	70	571.68	92.02	33	52.29	179.54	65	155.31	65
3	Assam	1010.36	1332.49	792	597.90	1025.07	860	413.64	1112.98	1281	2932.68	1281
4	Bihar	204.75	1721.60	2137	2687.89	1896.52	1502	2787.92	1923.33	2315	541.56	2315
5	Chhattisgarh	821.24	1620.47	1493	3955.55	2086.26	1485	527.77	1683.25	2341	1428.42	2341
6	Goa	100.00	240.11	151	235.25	39.68	447	36.83	98.27	1261	-	1261
7	Gujarat	1925.75	1404.29	2669	2328.90	1510.37	2299	769.95	1526.53	2216	590.11	2404
8	Haryana	1526.72	678.15	1803	496.44	350.89	2247	0.00	1224.85	3219	315.11	3219
9	Himachal Pradesh	835.71	228.25	924	604.04	1255.12	1016	2345.48	2390.26	1094	1483.17	1237
10	Jammu & Kashmir	0.00	0.00	0	113.35	0.00	267	43.12	114.71	1161	624.24	1161
11	Jharkhand	36.03	87.32	666	369.88	387.42	585	840.11	842.14	941	1714.57	941
12	Karnataka	3689.87	3747.81	4610	1845.24	2193.66	4114	3720.80	3709.53	5051	3272.45	5051
13	Kerala	1354.35	1340.30	961	944.39	660.25	1333	260.50	216.96	1382	1849.45	1382
14	Madhya Pradesh	1889.69	2096.53	2239	1116.03	2373.81	1963	2503.88	2535.83	2668	708.10	2668
15	Maharashtra	762.32	762.32	4626	3138.75	1975.29	4112	2272.33	1569.37	6444	383.99	6444
16	Manipur	138.48	1986.84	870	3082.18	1163.81	1105	241.34	709.47	1275	1536.33	1275
17	Meghalaya	2003.83	1975.50	1199	1469.55	1497.88	745	2060.33	2060.33	1676	1846.60	1676
18	Mizoram	1919.02	1919.02	1928	2079.44	2079.44	1615	1949.55	1949.55	1497	1917.51	1351
19	Nagaland	957.41	1662.70	1710	2257.65	1473.21	913	1350.37	1447.50	692	1457.45	539
20	Odisha	2544.82	1786.31	19583	3309.07	2669.74	7578	1089.22	2580.78	7791	1655.96	7791
21	Punjab	507.12	570.61	818	820.81	515.57	591	581.67	718.31	643	143.24	643
22	Rajasthan	3395.82	3654.40	4340	3258.92	2929.43	3938	0.00	2267.52	3149	4752.30	3149
23	Sikkim	390.24	413.88	475	562.00	303.74	572	601.18	365.87	506	662.76	506
24	Tamil Nadu	3067.10	2804.89	18952	825.04	4282.78	17361	13039.37	3648.55	14555	2013.12	14555
25	Telangana	2087.59	203.53	3013	354.88	93.94	3434	195.64	1823.98	3569	-	3569
26	Tripura	1227.34	1073.70	1465	710.63	680.20	560	676.04	415.30	777	446.81	777
27	Uttar Pradesh	1798.9	3552.11	4070	2884.18	3293.57	3319	3207.19	3109.82	2954	1830.67	3217
28	Uttarakhand	83.48	11.05	275	66.88	3.89	291	15.54	187.54	424	907.57	424
29	West Bengal	2574.04	4348.35	4720	508.67	1067.29	3660	6763.87	3522.60	8915	5073.56	7013
30	Andaman & Nicobar Island	145.90	0.00	310	36.03	36.03	342	36.88	36.76	367	31.66	367
31	Chandigarh	21.98	228.30	608	357.82	324.15	462	245.44	278.53	343	103.01	343
32	Dadra & Nagar Haveli	68.61	6.71	0	58.66	5.84	0	177.59	59.11	0	24.82	0
33	Daman & Diu	80.61	32.73	50	82.82	57.69	0	126.42	80.33	100	21.89	100
34	Delhi	606.22	838.68	1832	1363.40	931.53	1867	978.64	1024.94	2136	354.33	1954
35	Lakshadweep	-	-	-	0.00	-	0.00	0.00	0.00	0.00	-	0
36	Puducherry	1168.57	676.23	1635	559.60	622.75	1191	826.33	768.69	1226	111.12	1226

